

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 409/MP/2024 along with IA No.30/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of the Order dated 18.01.2024 passed by this Commission in Petition No. 27/MP/2022.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Andhra Pradesh Power Coordination Committee & Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashaswi Kant, Advocate, SEIL
Shri Damodar Solanki, Advocate, SEIL
Shri Deepak Thakur, Advocate, SEIL
Ms. Lahar Jain, Advocate, AP Discoms
Ms. Ekssha Kashyap, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondents, AP Discoms, prayed for a short adjournment on the ground of unavailability of the arguing counsel.

2. The learned counsel for the Petitioner, while opposing this request, submitted that the present execution Petition has been pending for more than two years. The learned counsel further submitted that the interim stay granted by APTEL, *vide* the order dated 17.5.2024 in IA No. 608 of 2024, is limited to payment of 50% of interest on LPS towards rebate, and even after excluding such amount, as on 3.2.2025, an amount of Rs. 7.07 crore, along with applicable interest from 31.12.2024 onwards, remains outstanding. While AP Discoms, in their reply, have stated that the APTEL's interim order did not record the relief towards interest levied on LPS on the delayed reimbursement of transmission charges and that they are in the process of filing an application seeking clarification/modification of the APTEL's interim order, and no such application has been filed by them to date. The learned counsel further submitted that both sides have already placed their computations of outstanding amounts, and the matter may be reserved for order. However, if the Commission is inclined to accede to AP Discoms' request, the Petitioner may also be allowed to file an updated/revised computation of outstanding amounts.

3. Considering the submissions made by the learned counsel for the parties, the Commission deemed it appropriate to allow one more opportunity for an oral hearing



to AP Discoms and accordingly, adjourned the matter. The Petitioner was also permitted to file, within two weeks, an affidavit indicating the updated/ revised computation of outstanding amounts.

4. The Petition will be listed for hearing on **27.4.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)